CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD
REGIONAL BENCH, COURT NO. 3

EXCISE APPEAL NO. 12179 OF 2018-DB

[Arising out of Order-in-Original/Appeal No CCESA-SRT-APPEAL-PS-785-787-2017-18 dated 08.03.2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

SRINI LINK **Appellant**

Plot No. 1308/2, Gidc Industrial Estate, 3rd Phase, Umergaon,
Valsad, Gujarat

Vs.

CCE & ST -SURAT-I **Respondent**

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat-395001

WITH

EXCISE APPEAL NO. 12180 OF 2018-DB

[Arising out of Order-in-Original/Appeal No CCESA-SRT-APPEAL-PS-785-787-2017-18 dated 08.03.2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

Bhadresh R Lade **Appellant**

Authorised Signatory, M/s Srini Link,
Plot No. 1308/2, Gidc Industrial Estate, 3rd Phase, Umergaon,
Valsad, Gujarat

Vs.

CCE & ST -SURAT-I **Respondent**

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat-395001

AND

EXCISE APPEAL NO. 12181 OF 2018-DB

[Arising out of Order-in-Original/Appeal No CCESA-SRT-APPEAL-PS-785-787-2017-18 dated 08.03.2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

D Saravanan **Appellant**

Partner, M/s Srini Link,
Plot No. 1308/2, Gidc Industrial Estate, 3rd Phase, Umergaon,
Valsad, Gujarat

Vs.

CCE & ST -SURAT-I **Respondent**

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat-395001

Appearance:
Present for the Appellant : None
Present for the Respondent: Shri Rajesh R Kurup, Superintendent (AR)

CORAM:
HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)
HON'BLE Dr. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)

Final Order No. <u>10021-10023/2025</u>

Date of Hearing/Decision : **09/01/2025**

<u>C. L. MAHAR</u>

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal have come up for hearing on 26.08.2021, 21.09.2021, 07.06.2024, 11.07.2024, 27.08.2024, 27.08.2024, 17.09.2024, 15.10.2024, 04.12.2024, 09.01.2025. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Both the sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

(Dictated and pronounced in the open court)

(C. L. MAHAR)
MEMBER (TECHNICAL)

(Dr. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)

Arpita